GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:643 ANSWERED ON:21.02.2003 JUDGES INVOLVED IN CORRUPTION CASES BHUPENDRASINH PRABHATSINH SOLANKI; JAGANNATH MALLICK

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the report on alleged involvement in corrupt practices of three Judges of the Punjab, Rajasthan and Haryana High Court has been examined; and

(b) if so, the follow up action taken in the matter to restore the credibility and image of the judiciary?

Answer

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) and (b) Government have consulted the Supreme Court of India. For the Punjab and Haryana High Court, the Supreme Court has informed as below:

`A fact finding Committee constituted by the then Hon`ble Chief Justice of India to enquireinto the all ged involvement of three Judges of the Punjab and Haryana High Coun hassubmitted its report. The report has been examined and an appropriate action has been taken in accordance with the procedure laid down in the in-House Procedure.`

In so far as the High Court of Rajasthan is concerned, the Court has informed that the factfinding Committee constituted by the then Hon'ble Chief Justice of India to enquire into the allegations against the Judge of the said High Court has not submitted its Report so far.